

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2853
TO BE ANSWERED ON 11th MARCH, 2020

BENEFITS OF MEIS

2853. SHRI KULDEEP RAI SHARMA:
SHRI SHRINIWAS PATIL:
DR. AMOL RAMSING KOLHE:
SHRIMATI SUPRIYA SULE:
DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has withdrawn the benefit of 4 per cent MEIS (Merchandise Export Incentive Scheme) on the export of made-up garments with retrospective effect from March 2020 and also recover MEIS incentive given till July, 2020;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether this move has dried up capital and is forcing 50 per cent of export oriented small textile to shut down leading to huge job losses;
- (d) if so, details of the corrective steps taken by the Government in this regard; and
- (e) whether the Government has not implemented the scheme to reimburse taxes on exports under RoSCTL (Rebate on State and Central Taxes and Levies) Scheme and if so, the details thereof along with the corrective steps taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

- (a) & (b): Ministry of Textiles vide Notification dated 14.01.2020 has notified that benefits under the Merchandise Exports from India Scheme (MEIS) stands withdrawn from 07.03.2019 for items under Chapter 61, 62 and 63. The items under these chapters are ready-made garments and made-ups. In order to give

effect to the above Notification, a Public Notice 58 dated 29.01.2020 was issued notifying that the excess/undue claims paid to the exporters under MEIS, for exports with export date between the period 07.03.2019 to 31.12.2019, relating to apparel and made-ups (chapter 61, 62 and 63) will be suitably adjusted against Rebate of State and Central Taxes and Levies (RoSCTL) and recoveries made, wherever due.

(c) & (d): On 14.01.2020, the Government notified a special one-time additional ad-hoc incentive to offset the difference between RoSCTL and Rebate of State levies (RoSL) plus MEIS for exports of ready-made garments and made-ups from 7.3.2019 to 31.12.2019.

(e): The RoSCTL Scheme, which was notified on 07.03.2019 and the additional ad-hoc incentive which was notified on 14.01.2020, have been operationalized.
